



File No. 23/2/2017-NCLAT

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

3rd Floor, B-3 Wing, Pt. Deendayal Antyodaya Bhawan, C.G.O. Complex,
Lodhi Road, New Delhi – 110003. Phone: 24306834. Fax: 24306895

Dated: 11-07-2019

OFFICE ORDER
(NO. 37 / 2019)

In furtherance of the earlier order relating to filing of Appeal(s)/ Review Petition(s), Reply-Affidavit(s), Rejoinder(s), Interlocutory Applications(s) and other Affidavit(s), following directions are to be followed: -

- i. If any Appeal/ Review Petition is filed with or without defect(s) by 5 P.M., it is to be accepted on the same date. If the counsel/ party wants to file it after 5 P.M., he may be asked to file it on the next working day by 5 P.M.
- ii. Reply-affidavit or Rejoinder if filed by 5 P.M., it should be accepted even if it is beyond the period allowed by this Appellate Tribunal. However, no such reply-affidavit or rejoinder be accepted, if the Appeal/ Review Petition etc. are likely to be listed on the next date. That means, one day prior to the listing of the appeal, no Affidavit should be entertained without prior permission of the Hon'ble Chairperson. Party may ask to mention before the Bench of the Hon'ble Chairperson or in chamber.
- iii. An Interlocutory Application, if filed, for interim relief or modification of the order in a pending appeal, it should be accepted for listing. The Interlocutory Application will be listed on the date as may be fixed by the concerned Bench where Appeal/ Review Petition is pending.
- iv. Interlocutory Application in a disposed of Appeal or Review Petition can also be entertained, if it relates to modification or correction or clarification of the final order. It will be listed on the date given by the Bench dealing with that matter. The Hon'ble Chairperson, on mentioning, may direct to list the same.

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- v. No affidavit or Interlocutory Application for filing additional document should be entertained without prior permission of the Bench concerned or the Hon'ble Chairperson. Party be asked to mention the matter before the concerned Bench or the Hon'ble Chairperson.
- vi. No filing be accepted after 5 P.M. If any party wants to file after 5 P.M., he may be requested to file it on the next day or take permission of the Hon'ble Chairperson.

By order of the Hon'ble Chairperson

Sd/-

Registrar

Copy to: -

1. PPS/PS to Hon'ble Chairperson.
2. PA to Hon'ble Judicial Member (Mr. Justice A.I.S. Cheema).
3. PS to Hon'ble Judicial Member (Mr. Justice B.L. Bhat).
4. PS to Hon'ble Technical Member (Mr. Balvinder Singh).
5. PS to Hon'ble Technical Member (Mr. Kanthi Narahari).
6. PA to Registrar.
7. PA to Dy. Registrar.
8. Assistant Registrar.
9. Sr. Accounts Officer.
10. Court Officers (SK / NN / GC).
11. Admin. Officer (R) / Admin. Officer (P).
12. All the officers and employees in the Registry dealing with above matters.
13. Notice Board.
14. NCLAT website.
15. Guard File.